IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-199(ND)/2017

IN THE MATTER OF:

M/s. Nandi Track Engineering (P) Ltd

.. PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 28.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

. .

For the Respondent

: -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that notice of the petition along with Annexure has already been served on the Registrar of Companies, NCT of Delhi & Haryana on 17.8.2017. However, none appears on behalf of the Respondent – ROC.

The petitioner is hence directed to take one more notice of the petition on the Respondent/ROC within a period of 2 weeks from today along with this order.

The Respondent/ROC is granted 4 weeks time to file their observations/reply in relation to the notice.

Post the matter on 10.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 28.8.2017